

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/568/(IB)/2017  
NAME OF THE PETITIONER(S) : VINITHA ASSOCIATES LTD  
NAME OF THE RESPONDENT(S) : VASAVI HOUSING INFRASTRUCTURE LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

	Counsel for Petitioner	
--	------------------------	---

**ORDER**

Counsel for petitioner present and stated that notice sent to the respondent for their appearance before the Adjudicating Authority could not be delivered as the office of the respondent has been shifted. There is no proof of delivery of notice to the respondent. In the circumstances, counsel for petitioner is directed to make paper publication in English and vernacular for appearance of the respondent and to make his submissions in the matter on the next date of hearing and file proof of the same by way of an affidavit. Time extended at request. Put up on 20.09.2017 at 10.30 A.M.

**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc